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Maharashtra Village Panchayats (Amendment) Act, 2015 7 OF 2015

[26 March 2015]

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Maharashtra Village Panchayats (Amendment) Act, 2015 7 OF 2015

[26 March 2015]

An Act further to amend the Maharashtra Village Panchayats Act. Whereas it is expedient further to amend the Maharashtra Village Panchayats Act, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-sixth Year of the Republic of India as follows:-

1. Short title :-

This Act may be called the Maharashtra Village Panchayats (Amendment) Act, 2015.

2. Amendment of section 10-1A of III of 1959 :-

I n section 10-1A of the Maharashtra Village Panchayats Act (hereinafter referred to as " the principal Act "), in the first proviso, for the words, figures and letters " before the 31st December 2013 " the words, figures and letters " before the 31st December 2015 " shall be substituted.

3. Amendment of section 30-1A of III of 1959 :-

In section 30-1A of the principal Act, in the first proviso, for the words, figures and letters "before the 31st December 2013 " the words, figures and letters "before the 31st December 2015 " shall be substituted.